CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.254/AT/2025

- Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from ISTS-Connected Renewable Energy Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems, Ministry of Power, Government of India dated 9.6.2023 and its amendments thereof.
- Petitioner : NTPC Limited (NTPC)
- Respondents : Hexa Climate Solutions Private Limited (HCSPL) and Ors.
- Date of Hearing : 29.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Sakie Jakharia, Advocate, NTPC Ms. Ishita Ahuja, Advocate, NTPC Shri Adarsh Kumar Bhardwaj, Advocate, ASHL Shri Shubham Singh, Advocate, ASHL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for additional time to file the additional information and/or clarification as called for by the Commission vide Record of Proceedings for the hearing dated 2.4.2025.

2. Considering the said request, the Commission permitted the Petitioner to file its additional affidavit to the above effect within three weeks.

3. The Petition will be listed for hearing on **5.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)